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COMMISSIONERATE

Health & Family Welfare Services

No: DD/SSU/COVID-19/ 55/2020-21

Date: 28.07.2020

ORDER

Compulsory updating of bed availability data in SAST and Centralized Sub: Hospital Bed Management System (CHBMS) portal - Reg

1.) Govt. order dated: 23.06.2020 of Chief Secretary to Govt. regarding package Read: rate for treating COVID-19 cases and 50% bed reservation of Government referred COVID-19 patients.

2.) Govt. order dated: 19-07-20 of Chief Secretary to Govt. regarding ensuring Govt. quota of beds for Covid positive patients.

3.) Govt. order dated: 20-07-20 of Special Commissioner, BBMP regarding admission of Covid positive patients through CHBMS portal.

Whereas, Government has issued directions to all Private hospitals to reserve 50% (General beds, HDU, and Isolation ICU with and without ventilator) of the total beds for treatment of Government referred COVID-19 patients.

Whereas, Government has instructed the private hospitals to regularly update the display board on the availability of the beds. BBMP has also issued instruction to them to update the data of admission and discharge of patients.

Whereas, Suvarna Arogya Suraksha Trust has issued direction to all hospitals to submit preauthorization within 24 hours to avoid mismatch between occupied beds and actual available beds. The data needs to be updated in SAST software.

Whereas, inspite of clear cut instructions, guidelines and communications the private hospitals in the state in general and BBMP in particular have not been updating the data of availability of beds in the respective software applications resulting in lot of inconvenience.

Therefore, it is ordered that the COVID inpatient and bed availability data must be updated every 6 hourly in the available CHBMS of BBMP and SAST Portals on real time basis facilitating immediate allocation of beds to the needy patients and prevent avoidable life threating consequences due to delay in data Updation, failing which stringent administrative and legal actions will be initiated against the defaulters as per the relevant provision of KPME Act 2017, Karnataka Epidemic Disease Ordinance 2020 (Karnataka Ordinance 07 of 2020) and Indian Penal Code by the competent authorities, in the interest of public health.

H&FW Services

To,

The Management/Medical Directors, all the Private Hospitals.